

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(ALLAHABAD THIS THE 7th DAY OF SEPTEMBER, 2018)

Present

HON'BLE MR. MOHD. JAMSHEDE, MEMBER (A)

Original Application No.330/00879 OF 2018
(U/S 19, Administrative Tribunal Act, 1985)

Sushila Mishra, aged about 48 years,
Wife of Late Ram Kumar Mishra,
R/o 448/87 G/1A Puradalel,
Allahpur, District-Allahabad.

.....Applicant

V E R S U S

1. The Union of India through the Secretary, Ministry of Railway, New Delhi.
2. North Central Railway through General Manager, Allahabad.
3. The C.P.O./Senior D.P.O. North Central Railway, Allahabad Division, Allahabad.
4. The FA & CAO (Pension) North Central Railway, Allahabad Division, Allahabad.

.....Respondents

Advocates for the Applicant:- Shri Dileep Chandra Mishra

Advocate for the Respondents:- Shri S.M. Mishra

ORDER

(DELIVERED BY HON'BLE MR. MOHD. JAMSHED, MEMBER (A))

Heard Shri Dileep Chandra Mishra, learned counsel for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

2. By way of the present original application filed under section 19 of Administrative Tribunals Act, 1985 the applicant has prayed for the following reliefs:-

".....To direct the respondent no.3 to continue the enhanced family pension of the applicant and pay the arrears of the pensions which has been stopped.

.....To direct the respondents to pay the arrears of the retrial benefits of the applicant's husband as benefitted by the 7th Pay Commission within the time stipulated by this Tribunal....."

3. As per the original application, the applicant has made several representations to the respondent's department but no such representation is enclosed with the original application. Learned counsel for the applicant states that the applicant may be given liberty to file a fresh representation, which may be directed to be decided by the respondents.

4. In view of the submissions made by the learned counsel for the applicant, the applicant is directed to file a fresh representation to the respondent no.3 within 15 days from the date of receipt of certified copy of this order. If such a representation is filed within stipulated period, the respondent no.3 is directed to decide the same by passing a reasoned and speaking order within a period of two months thereafter.

5. Original Application stands disposed of at the admission stage itself without going into the merits of the case. No Costs.

**(MOHD. JAMSHED)
Member-A**

/neelam/